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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 2736/1992

Date of decision: 05.11.1992

Shri Kartar Singh

...Applicant

Vs.

Union of India & Another

...Respondents

For the Applicant

...Shri Romesh Gautam,
Counsel

For the Respondents

...Shri P.H. Ramchandani,
Sr. Counsel

COBAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*
2. To be referred to the Reporters or not? *No*

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha, Vice Chairman(J))

Heard the learned counsel of both parties. The applicant has worked in the office of Respondent No.2 (Director, Central Production Centre, Delhi Doordarshan) for about 129 days according to his averment and 87 days according to the learned counsel for the respondents. The relief sought by the applicant in the present application is that the respondents be directed that the service of applicant be not replaced by others and he shall be allowed

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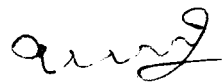
to continue in preference to outsiders and juniors.

2. After hearing both sides, the application is disposed of at the admission stage itself with the direction to the respondents to consider engaging the applicant as casual labourer if the respondents need the services of casual labourer and in preference to persons with lesser length of service and outsiders and after satisfying themselves that he is suitable for such engagement.

There will be no order as to costs.



(B.N. DHOUNDIYAL)
MEMBER (A)
05.11.1992



(P.K. KARTHA)
VICE CHAIRMAN (J)
05.11.1992

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